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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
BEFORE
HON'BLE SHRI JUSTICE VIVEK RUSIA
&
HON'BLE SHRI JUSTICE ANIL VERMA
ON THE 25th OF JANUARY, 2024
CRIMINAL APPEAL No. 1111 of 2024**

BETWEEN:-

**INDER SINGH S/O BHAWAR JI, AGED ABOUT 45 YEARS,
OCCUPATION: AGRICULTURE R/O MOR KA KHEDA
TEHSIL TARANA DISTT. UJJAIN (MADHYA PRADESH)**

.....APPELLANT

(SHRI SATISH YADAV, LEARNED COUNSEL FOR THE APPELLANT.)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION MAKDON DISTT.
UJJAIN (MADHYA PRADESH)**

.....RESPONDENTS

***(SHRI AMIT RAWAL, LEARNED GOVT. ADVOCATE FOR THE
RESPONDENT/STATE.)***

.....
*This appeal coming on for hearing on admission this day, **Justice
Vivek Rusia** passed the following:*

ORDER

Learned counsel for the appellant submits that the appellant was convicted on 11.1.202 and on 18.1.2024 he has expired in jail.

On a direction given by this Court to obtain instructions from the jail authorities about the death of the appellant, learned Govt. Advocate has verified the factum of death of the appellant in jail on 18.1.2024.

In view of the above, this appeal stands dismissed as abated.

(VIVEK RUSIA)
JUDGE

Alok

(ANIL VERMA)
JUDGE

